

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH (a) and (c). No announcement of the nature mentioned by the Hon'ble Member has come to the notice of the Government of India. Entry into the U.K. of displaced persons of Indian origin holding British passports is regulated by the Commonwealth Immigration Act of March 1968.

(b) Information about the number of persons of Indian origin who have been given facilities to settle down in the U.K., is being collected.

Allocation for Union Territories Schemes

4167. **SHRI PREM CHAND VERMA:** Will the **PRIME MINISTER** be pleased to state:

(a) whether it is a fact that the Planning Commission itself has made allocation to different heads of expenditure in the case of Union Territories Schemes;

(b) whether it is also a fact that the Governments of Union Territories have made a demand that they should be given free hand in the completion of schemes and that they be allowed to determine the extent of less or more expenditure in various fields; and

(c) if so, the reaction of Government thereto and what objections the Central Government have to a free hand being given to these administrations who know better the local needs?

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI): (a) to (c). No Sir.

The allocations under different sectors were made after consultation with the Union Territories.

Union Territories have the powers for re-appropriation of Plan allocations in consultation with Planning Commission except in the case of agricultural Programmes and earmarked schemes/programmes.

Exports by Handicrafts and Handlooms Exports Corporation of India Ltd.

4168. **SHRI PREM CHAND VERMA:** Will the **Minister of FOREIGN TRADE AND SUPPLY** be pleased to state:

(a) the total value of goods exported by the Handicrafts and Handlooms Export Corporation of India Ltd. during the last two years, year-wise;

(b) the names of the countries to which goods were exported and the quantity thereof and the details of main items exported;

(c) whether it is a fact that there is mismanagement, mis-appropriation and wasteful expenditure in the Corporation;

(d) if so, the remedial measures taken in this regard; and

(e) if not, the reasons of loss to the Corporation and the extent to which loss was suffered each year during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) The value of goods exported by the Handicrafts and Handlooms Exports Corporation of India Ltd., New Delhi in the last two years was as follows:—

<i>Year</i>	<i>Value of goods exported</i>
1967-68	Rs. 1.24 crore
1968-69	Rs. 1.45 crore

(b) Statements showing the countries to which (i) handicrafts and (ii) handlooms were exported and (iii) sales of handicrafts and hand-

looms made through shops/Depot/Fairs abroad are laid on the Table of the House. [Placed in Library. See No. LT-1738/69].

The main items exported by the Corporation are brassware, woollen carpets, numdahs, gabbas, jewellery, wood carvings, hand-woven printed and plain cotton and silk fashion garments, specially designed printed silks and cottons, well hangings and a variety of other specialised cotton and silk yardage goods.

(c) No, Sir.

(d) Does not arise.

(e) The Corporation earned profits on its direct trading activities during the last three years. The Corporation incurred expenditure on export promotion and trade development activities and losses on price support operation. They were as follows:—

(Lakhs of Rs.)

1966-67 1967-68 1968-69

(i) Expenditure on Export Promotion and Trade Development activities	11.17	14.86	13.11
(ii) Price support operations	9.70	53.05	3.20

The above expenditure losses of the Corporation were on export promotion, trade development and price support operations which were non-commercial in character.

भारतीय खनिज तथा धातु व्यापार निगम

4169. श्री प्रेम चन्द वर्मा : क्या वैदेशिक व्यापार तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत का खनिज तथा धातु व्यापार निगम उसके द्वारा नियत सव्नों को पूरा नहीं कर सका ;

(ख) क्या यह भी सच है कि इस व्यापार में एकाधिकार होने के कारण उक्त निगम विदेशों में अपना व्यापार इतना नहीं बढ़ा सका जितना कि वह बढ़ाना चाहता था ;

(ग) क्या निगम लोहा नहीं बेच सका, जो यूरोपीय देशों को बेचा जा सकता था ;

(घ) क्या निगम को तांबे, जस्ते, सीसे, टिन और स्पात के आयात में लाभ हुआ परन्तु वह निर्यात में हानि तथा अन्य गलतियों के कारण उतना लाभ नहीं कमा सका जितना कि उसे कमाना चाहिए था ; और

(ङ) यदि हां, तो उसका ब्यौरा क्या है ?

वैदेशिक व्यापार तथा पूर्ति मंत्रालय में उपमंत्री (श्री चौधरी राम सेवक) :

(क) जी नहीं । लोहा के निर्यात में मामूली गिरावट आई थी ।

(ख) जी नहीं ।

(ग) जी नहीं ।

(घ) और (ङ) : निगम ने तांबे, जस्ते, सीसे टिन तथा स्पात के आयात पर मामूली लाभ उठाया किन्तु इनसे निर्मातों की हानियों को पूरा नहीं किया जा सका जो एक ओर तो आन्तरिक लागत तथा रेन-भाड़े में वृद्धि तथा दूसरी ओर अन्तर्राष्ट्रीय बाजारों में मूल्यों में गिरावट के फलस्वरूप हुई थीं ।

Sale of Jute Machinery to Pakistan

4170. SHRI B. K. DASCHOW-DHURY: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether the Jute Industry circles have expressed their concern over the selling of spares and broadloom equipment to the Pakistan Jute